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SLP(C)No. 1721 OF 2000  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM NO.1A (JUDGMENT) COURT NO.11 SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO.7391 OF 2001@@  
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(ARISING OUT OF SLP (CIVIL) NO.1721 OF 2000)

ASIA RESORTS LIMITED ... APPELLANT(S)

VERSUS

USHA BRECO LIMITED ... RESPONDENT(S)

(HEARD BY HON'BLE MOHAPATRA AND BALAKRISHNAN, JJ)

Date: 30.10.2001. This/These matter(s) were called on for  
pronouncement of judgment today.

CORAM:

HON'BLE MR. JUSTICE U.C. BANERJEE  
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For the Appellant(s) Ms. Sujata Kurdukar, Adv.

For the Respondent(s) Mr. Suman Jyoti Khaitan, Adv.

UPON perusing the Court made the following  
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Hon'ble Mr. Justice K.G. Balakrishnan pronounced  
the judgment of this Court.  
Leave granted. The appeal is disposed of in terms of  
the signed judgment.

.SP1

(K.K. Chawla)  
Court Master

(D.D. Jindal)  
Assistant Registrar

[Reportable signed judgment is placed on the file]